

Aurangabad, Bhandara, Chandrapur, Dhule, Gadchiroli, Gondia, Hingoli, Nanded, Nandurbar and Yavatmal.

Investigation into 2-G Scam

2991. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

(a) Whether investigation into 2-G spectrum scam has been completed by the Central Bureau of Investigation (CBI);

(b) If not, the reasons therefor and by when the investigation is likely to be completed; and

(c) The aspects other than corruption and misuse of official position which have been investigated by the CBI?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The investigation into 2G Spectrum case no. RC-DAI-2009-A-0045 was completed and a Charge Sheet dated 2.4.2011, first Supplementary Charge Sheet dated 25.04.2011 and second Supplementary Charge Sheet dated 12.12.2011 have been filed in the court of Special Judge (2G Spectrum Cases). Further investigation on certain issues is still going on in the case. During the investigation of the said case and monitoring by Hon'ble Supreme Court of India, a Preliminary enquiry nos. PE-DAI-2011-A-001 regarding irregularities in the grant of licenses and spectrum during 2001 to 2007 was also registered. As an outcome of this enquiry, an FIR no. RC-DAI-2011-A-0022 dated 9.10.2011 u/s 120-B IPC r/w 13(2) r/w 13(1)(d) of PC Act, 1988 and sections 7 and 12 of PC Act, 1988 was registered. The same is under investigation.

On the basis of outcome of the aforesaid Preliminary Enquiry no. PE-DAI-2011-A-0001, another case no. RC-DAI-2011-A-0024 dated 17.11.2011 was registered u/s 120-B IPC r/w 13(2) r/w 13(1)(d) of PC Act, 1988. The same is under investigation.

Another Preliminary Enquiry no. PE-BDI-2010-E-002 was registered on 23.12.2010 on the directions of Hon'ble Supreme Court of India for enquiry into allegations of grant of huge loans by the Public Sector and other banks to some of the companies who succeeded in obtaining licenses in 2008. Enquiry was completed and no major irregularity or criminality was prima facie revealed.

(b) Further investigations into case no. RC-DAI-2009-A-0045 are in progress and being taken up expeditiously

(c) The allegations of cheating by various companies which got licenses suppressing their ineligibility were also looked into. A Charge sheet against M/s Loop Telecom Ltd., M/s Loop Mobile Ltd. and M/s Essar Teleholdings Ltd. and persons connected with these companies has already been filed on 12.12.2011 as second Supplementary Charge sheet in case no. RC-DAI-2009-A-0045.

Public Procurement Bill, 2012

2992. SHRIMATIKUSUM RAI:

SHRI PRABHAT JHA:

Will the PRIME MINISTER be pleased to state:

(a) whether Union Cabinet has cleared the Public Procurement Bill, 2012 to root out corruption in public procurements and in Government tenders and contracts; and

(b) if so, the details thereof along with the other steps Government would take to ensure probity and transparency in public procurements and contracts and enthuse integrity in public sector?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Cabinet in its meeting held on 12th April, 2012, has approved the Public Procurement Bill, 2012 for introduction in Parliament.

The Bill seeks to regulate Public Procurement by Ministries/Departments of the Central Government, Central Public Sector Enterprises (CPSEs), autonomous and statutory bodies controlled by the Central Government and other procuring entities with the objectives of ensuring transparency, fair and equitable treatment of bidders, promoting competition and enhancing efficiency and economy in the procurement process. The Bill would create a statutory framework for public procurement which will provide greater accountability, transparency and enforceability of the regulatory framework.

Further, a portal called the "Central Public Procurement Portal" has also been set up where all Ministries/Departments of the Central Government, their attached and subordinate offices and CPSEs are required to publish their tender enquiries, corrigenda thereto and details of contracts awarded. It has also been decided to implement e-procurement in Ministries/Departments of the Central Government in a phased manner.